

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 72**

TO BE ANSWERED ON JULY 18, 2022

**FRAUD AND CORRUPTION IN PRADHAN
MANTRI AWAS YOJANA (URBAN)**

NO. 72. SRI BINOY VISWAM:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that there have been incidents where beneficiaries who were provided the benefit of Pradhan Mantri Awas Yojana-Urban (PMAY-U) were not in the list of approved beneficiaries, if so, the details of the number of such frauds, State-wise;
- (b) the total number of Government officials against whom departmental inquiries/disciplinary action has been taken in these cases, State-wise;
- (c) the steps taken against such fraudulent beneficiaries;and
- (d) the total number of beneficiaries under the scheme that have availed the benefits and total number of beneficiaries currently waiting, State-wise?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) to (c): Pradhan Mantri Awas Yojana – Urban (PMAY-U) scheme is being implemented through designated Nodal Agencies at State/Union Territory (UT) level. For transparent selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The PMAY-U proposals along with the beneficiary list is approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee(CSMC). Further, release of funds to the beneficiaries are done through DBT by States/UTs/Urban Local Bodies (ULBs)on the basis of progress of construction which is monitored by Geo-tagging. So far, this Ministry has not received any incidence from States/UTs regarding providing benefit of PMAY-U to such beneficiaries who were not in the approved list of beneficiaries except from Madhya Pradesh.

As per information received from State Govt. of Madhya Pradesh, on the basis of complaint received, Hon'ble Lokayukt has registered an inquiry case in the matter and directed the Chief Municipal Officer (CMO), Shahpur, Jabalpur and Commissioner, Urban Administration and Development (UAD) Directorate, Govt. of Madhya Pradesh to conduct an inquiry regarding the matter. In compliance of the order of Hon'ble Lokayukt, an inquiry had been conducted by a three members committee headed by Joint Director, UAD, Jabalpur Division, Jabalpur.

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As per report of the above committee, 16 beneficiaries who were provided the benefit of PMAY-U were not in the list of beneficiaries approved by the District Collector, Jabalpur. Now, all the 16 beneficiaries have returned the grant amount to the ULB's account. Irregularities were committed by the officers/ officials of ULB as they have provided the PMAY-U benefit to 16 beneficiaries who were not in the list of beneficiaries approved by District Collector. For these irregularities, 6 officers/ officials of ULB, Shahpura, Jabalpur have been found responsible by the inquiry committee.

Further, as per the scheme guidelines, suitable grievance redressal system has been set up at both State and City level to address the grievances in implementing the Mission from various stakeholders. A Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U. Further, Ministry of Housing and Urban Affairs (MoHUA) has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U scheme and its speedy disposal.

- (d): MoHUA is implementing PMAY-U - 'Housing for All' Mission, since 25.06.2015 for giving Central Assistance to States/ UTs for providing all-weather pucca houses to all eligible urban beneficiaries. Based on the project proposals submitted by States/ UTs, a total of 122.69 lakh houses have been sanctioned during the Mission period i.e. till 31 March 2022. Now the focus is on completion of already sanctioned houses. The States/UTswise number of houses sanctioned for eligible beneficiaries is placed at Annexure.

State/UT-wise details of houses sanctioned under PMAY-U up to 31.3.2022

S. No.	State/UT	Houses Sanctioned (Nos.)
1	A&N Islands	604
2	Andhra Pradesh	20,71,776
3	Arunachal Pradesh	8,999
4	Assam	1,61,309
5	Bihar	3,68,221
6	Chandigarh	1,194
7	Chhattisgarh	3,18,440
8	D&NH and D&D	10,011
9	Delhi	28,449
10	Goa	3,097
11	Gujarat	10,54,790
12	Haryana	1,65,427
13	Himachal Pradesh	13,053
14	J&K	48,832
15	Jharkhand	2,34,114
16	Karnataka	7,00,578
17	Kerala	1,57,430
18	Ladakh	1,363
19	Lakshadweep	-
20	Madhya Pradesh	9,76,547
21	Maharashtra	16,34,553
22	Manipur	56,029
23	Meghalaya	4,752
24	Mizoram	40,452
25	Nagaland	32,335
26	Odisha	2,12,950
27	Puducherry	16,039
28	Punjab	1,24,022
29	Rajasthan	2,66,692
30	Sikkim	701
31	Tamil Nadu	6,91,236
32	Telangana	2,47,079
33	Tripura	94,289
34	Uttar Pradesh	17,63,900
35	Uttarakhand	66,473
36	West Bengal	6,93,436
Total		122,69,172